Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.09/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 04.08.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.08/AM-17 dated 21.07.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-17 dated 04.08.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 9/84-ALC3/2016 MEETING DATE: 04.08.2016

	Case No.:2/7/84-ALC3/2016	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status :Deferred	
1	HQ File:01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:01.09.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:6/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 2 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	98% Cotton and 2%	68400 mtr	1.	Raw Cotton	16469.760 kg
	Nylon fibre with white		2.	Nylon fibre with	293.436 kg

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dated 06.04.2016 and ratified the authorisation as detailed below:

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metal compound blended woven dyed fabrics with		white metal compound	
flame resistant finish (130 GSM)	3.	Vat dyes	200.070 kg @15 gms/kg
	4.	Pyrovatex CP-LF	5068.440 kg@380 gms/kg
	5.	Knittex CHN	600.210 kg@0.045 gms/kg
	6.	Ultraphill DCW	266.760 kg@20gms/kg
	7.	Invadine PBN	66.690 kg@5 gms/kg
	8.	Furnance Oil	As per Fuel Policy
	9.	Polyvinyl Alcohol	133.380 kg@10gm/kg

RA concern may take necessary action subject to compliance of other usual conditions.

For fresh/new authorisation, TC office may send recommendation on the basis of study/visit report of the firm for actual consumption of new chemicals manufactured by M /s Hutsman.

Case No.:26/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Approved
HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:351004474 8 28.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	98% Cotton and 2%	53000 mtr	1.	Raw Cotton	25523.320 kg
	Nylon fibre with white metal compound blended woven dyed fabrics with		2.	Nylon fibre with white metal compound	454.740 kg
	flame resistant finish (260 GSM)		3.	Vat dyes	310.050 kg @15 gms/kg
			4.	Pyrovatex CP-LF	7854.600 kg@38 gms/kg
,			5.	Knittex CHN	930.15 <u>kg@0.</u> 9 gms/kg
			6.	Ultraphill DCW	413.400 kg@20gms/l
			7.	Invadine PBN	103.350 kg@5 gms/k
	14		8.	Furnance Oil	As per Fuel Policy

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9. Polyvinyl Alcohol 206.700 kg@10gm/kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:27/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File:01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export. Quantity		Import item	Quantity allowed
1.	100% Cotton woven	20000 mtr	1.	Raw Cotton	4770.00 kg
dyed fabrics with flame		2.	Vat dyes	54.00 kg@15gms/kg	
	resistant finish (120 GSM) quilted with 95% Meta Aramid finre and 5% Para Aramid fibre		3.	Pyrovatex CP-LF	1512.00
					kg@420gms/ kg
		s	4.	Knittex CHN	180.00 kg@50gms/kg
			5.	Ultraphill DCW	72.00 kg@20 gms/kg
	blended grey knitted		6.	Invadine PBN	18.00 kg@5gms/kg
	fabric (100 GSM)		7.	Polyvinyl Alcohol	36.00 kg@10 gms/kg
			8.	Meta Aramid Fibre	3135.00 kg
			9.	Para Aramid Fibre	165.00 kg
			10.	FR Thread	132.00 kg
			11.	Furnace Oil	As per fuel policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:3/7/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
5	HQ File:01/84/050/00092/AM17/	RLA File :04/24/040/00005/AM16/	Lic.No/Date:0410160670 12.06.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:3/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken but the TC office wide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial	6000 Nos	1.	Raw Cotton	7596.508 kgs
	work wear garments Made of cotton (98%) and nylon fibre with		2.	Nylon fibre with white metal compound	103.475 kg
white metal compoun	white metal compound (2%) blended dyed		3.	Vat dyes	90.80 kg@ 0.0015kg/kg
	fabrics (260 GSM with 100% cotton dyed fabrics with flame resistant finish(120 GSM) lining		4.	Pyrovatex CP-LF	2354.292 kg
		5.	Knittex CHN	279.153 kg	
		6.	Turpax ACN-NEW	181.602 kg	
			7.	Ultraphill DCW	121.068 kg
	cloth and quilt filled with		8.	Invadine PBN	30.267 kg
	SLT 9110 fabric made of		9.	FR Thread	170.100 kg
	Meta Aramid Fibre 95%		10	Meta Aramid Fibre	1175.625 kg
	and para Aramid Fibre		11.	Para Aramid Finre	61.875 kg
	5% (100 GSM) (Not		12.	Furnace Oil	36531.00 ltr
	dyed) Mens Winter Pant		13.	Polyvinyl Alcohol	60.534 kg
2.	Mill made Industrial	5000 Nos	1.	Raw Cotton	6201.576 kg
4.	work wear garments Made of cotton (98%) and nylon fibre with		2.	Nylon Fibre with white metal compound	84.571 kg
	white metal compound		3.	Vat dyes	74.13 kg
	(2%) blended dyed		4.	Pyrova Tex CP-LF	1921.928 kg
	fabrics (260 GSM) with		5.	Knittex CHN	227.886 kg
	100% cotton dyed fabrics		6.	Turpax ACN- NEW	148.264 kg
	with flame resistant finish		7.	Ultraphill DCW	98.843 kg
	(120 GSM) lining cloth		8.	Invadine PBN	148.264 kg
	and quilt filled with SLT		9.	FR Thread	149.625 kg
	9110 fabric made of Meta		10.	Meta Aramid Fibre	956.175 kg
	Aramid Fibre 95% and		11.	Para Aramid Fibre	50.325 kg
	Para Aramid Fibre		12.	Furnace Oil	29672.00 ltr

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5%(100GSM)	13.	Polyvinyl Alcohol	49.421 kg	
(Not dyed)				
Mens Winter Jacket				

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed		
1.	Mill made Industrial work wear woven	8000 Nos	1.	Nylon fibre with white metal compound	104.280 kg		
	garments Made of cotton (79%) and polyester		2.	Reactive Dyes Remazol Luminous Yellow FL dyes	56.169 @ 15 gm/kg kg		
	staple 19% and Nylon fibre with white metal		3.	Pyrova Tex CO-LF	1801.20 kg @ 380 gm/kg		
	compound (2%) blended dyed fabrics with flame resistant finish (250 GSM) Men Multipro Pant		4.	Knittex CHN	213.30 kg@45 gm/kg		
			5.	Turpax ACN –NEW	142.200 kg@30 gm/kg		
			6.	Invadine PBN	23.700 kg@5 gm/kg		
			7.	Polyester Staple Fibre	990.660		
			8.	FR Thread	151.200 kg		
					9.	Furnace Oil	As per Fuel Policy
			10.	Polyvinyl Alcohol	47.400 kg@10 gm/kg		
2.	Mill made Industrial work wear woven	4000 Nos	1.	Nylon fibre with white metal compound	53.420 kg		
	garments Made of cotton (79%) and polyester		2.	Reactive Dyes Remazol Luminous Yellow FL dyes	28.79 kg @ 15 gm/kg kg		
140	staple (19%) and Nylon fibre with white metal		3.	Pyrova Tex CO-LF	923.400kg @380 gm/kg		
	compound (2%) blended dyed fabrics with flame				4.	Knittex CHN	109.350 kg @ 45 gm/kg
	resistant finish (250		5.	Turpax ACN -NEW	72.900 kg@30		

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GSM)			gm/kg
Mens Multipro Jacket	6.	Invadine PBN	12.150kg@5gm/kg
	7.	Polyester Staple Fibre	507.870 kg
	8.	FR Thread	88.200 kg
	9.	Furnace Oil	As per Fuel Policy
	10	Polyvinyl Alcohol	24.300 kg

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/14/84-ALC3/2015

Party Name:LOYAL TEXTILE

ALC3/2016

Status

MILLS LTD

04.08.2016

Approved

HQ File:01/84/050/00100/AM16/ RLA File

:35/24/040/00013/AM16/

Lic.No/Date:3510044758

Meet No/Date:9/84-

16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

	S.No.	Export Product	Export Quantity		Import item	Quantity allowed								
	1.	Mill made Industrial	22000	1.	Raw Cotton	24498.780 kgs								
8		work wear woven garments Made of cotton	Nos	2.	Nylon fibre with white metal compound	379.408 kg								
		(98%) and nylon fibre with white metal		3.	Vat dyes	294.92 kg@ 0.0015 kg/kg								
		compound (2%) blended		4.	Pyrovatex CP-LF	7567.956 kg								
		dyed fabrics (260 GSM)		5.	Knittex CHN	896.841 kg								
		with 100% cotton dyed		6. Turpax ACN-NEW	589.842 kg									
		fabrics with flame resistant finish (120		7.	Ultraphill DCW	393.228 kg								
				8.	Invadine PBN	98.307 kg								
		GSM) lining cloth and quilt filled with SLT 9110		9.	FR Thread	528.00 kg								
		fabric made of Meta									- Cranton	10.	Meta Aramid Fibre	2103.585 kg
		Aramid Fibre 95% and Para Aramid Fibre 5%		11.	Para Aramid Finre	110.715 kg								
		(100 GSM) (Not dyed) Men Summer Pant									270	12.	Furnace Oil	As per fuel policy
				13.	Polyvinyl Alcohol	196.614 kg								
	2	Mill made Industrial	15000 Nos	1.	Raw Cotton	6201.576 kg								
		work wear garments Made of cotton (98%)		2.	Nylon fibre with white metal compound	253.712 kg								
		and nylon fibre with		3.	Vat dyes	207.00 kg								
		white metal compound		4.	Pyrovatex CP-LF	5334.863 kg								

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(2%) blended dyed	5.	Knittex CHN	632.357 kg
fabrics (260 GSM) with	6.	Turpax ACN-NEW	414.011 kg
100% cotton dyed fabrics	7.	Ultraphill DCW	276.008 kg
with flame resistant finish	8.	Invadine PBN	69.002 kg
(120 GSM) lining cloth	9.	FR Thread	405.00 kg
and quilt filled with SLT	10	Meta Aramid Fibre	1975.05 kg
9110 fabric made of Meta Aramid Fibre 95% and	11.	Para Aramid Finre	103.950 kg
Para Aramic Fibre 5% (100 GSM) (Not dyed)	12.	Furnace Oil	As per fuel policy
Mens Summer Jacket	13.	Polyvinyl Alcohol	138.004 kg

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:28/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
9	HQ File	RLA File	Lic.No/Date:0210205929	Defer
	:01/84/050/00157/AM17/	:02/24/040/00050/AM16/	26.06.2015	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:29/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0210206048	Defer
:01/84/050/00158/AM17/	:02/24/040/00088/AM16/	06.08.2015	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:18/23/8		rty Name:RAMKUMAR EXTILE PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File		A File	Lic.No/Date:1310047960	Defer
11:01/84/050/00235/	/AM16/ :1:	3/24/040/00023/AM16/	27.08.2015	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the test report in their reply dated 02.05.2016. Therefore, Committee decided to ask the firm to furnish the test report in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:4/3/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:9/84- ALC3/2016	Status:Deferred
		04.08.2016	

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HQ File	RLA File	Lic.No/Date:3310030257	Defer
:01/84/050/00006/AM17/	:33/24/040/00008/AM16/	13.10.2015	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 01.09.2016.

	Case No.:1/27/84-ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
13	HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	For the second s	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 01.09.2016.

Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004753	Defer
14:01/84/050/00283/AM16/	:56/24/040/00029/AM16/	20.11.2015	Date:01.09.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 01.09.2016.

Case No.:18/9/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0710109091	Defer
15 :01/84/050/00147/AM17/	:07/24/040/00239/AM16/	26.11.2015	Date:01.09.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:3/29/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has

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been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office

vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	1	Export Quantity		Import item	Quantity allowed
1.	Knitted Garments made 3	3930 Nos	1.	Raw Cotton	981.03 kgs
	out of 55% Modacrylic		2.	Modacrylic Finre	1402.16 kgs
	and 43.5% Cotton and 1.5% Nylon fibre with white metal compound		3.	Nylon Fibre with white metal compound	16.668 kg
	blended dyed fabrics (270		4.	FR Reflective Tape	23187.00 mtr
	GSM for main fabric and 400GSM for RIB Fabric) POLO SHIRT FULL		5.	Remazol Luminous Yellow FL Dyes	14.72 kgs (e 0.015kg/kg
	SLEEVE WITH FR REFLECTIVE		6.	Furnace Oil	As per Fuel policy
2.	Knitted Garments made	1480 Nos	1.	Raw Cotton	387.95 kgs
	out of 55% Modacrylic and 43.5% Cotton and		2.	Modacrylic Fibre	554.50 kgs
	1.5% Nylon fibre with white metal compound blended dyed fabrics (270		3.	Nylon Fibre with white metal compound	6.578 kg
	GSM for main fabric and 400 GSM for RIB Fabric)		4.	Remazol Luminous Yellow FL Dyes	5.82 kgs @ 0.01 kg/kg
	POLO SHIRT FULL SLEEVE WITH FR REFLECTIVE		5.	Furnace Oil	As per Fuel policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/1/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273	Defer
17:01/84/050/00473/AM16/		09.12.2015	Date:01.09.2016

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
18 HQ File	RLA File	Lic.No/Date:0610038278	Defer
:01/84/050/00474/AM16/	:06/24/040/00041/AM16/	16.12.2015	Date:01.09.2016

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for

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their reply. The case stands deferred for re-listing on 01.09.2016.

 Case No.:1/1/84-ALC3/2016
 Party Name:MICAPLY, ALC3/2016
 Meet No/Date:9/84- ALC3/2016
 Status:Approved ALC3/2016

 HQ File
 RLA File
 Lic.No/Date:1110028183

 :01/84/050/00470/AM16/
 :11/24/040/00012/AM16/
 27.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/151/2016 –TSW dated 09.08.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowe
1.	Safety Helmet Shell PASGT Helmet Shell, Edged and Buffed with Harness (Bulletproof Helmet)	1300 No	Aramid Fabric Type T 741 PHF 1 Phenolic Prepeg width 150 cm, Fiber TWARON 3360 DTEX, Weight 465 Gr/sqm	Net + 5% wasta

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310802103	Defer
20 :01/84/050/00472/AM16/	:03/94/040/00890/AM16/	29.01.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application has sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for relisting on 01.09.2016.

	Case No.:5/7/84-ALC3/2016	Party Name:SHYAMALI EXPORT,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
21	HQ File	RLA File	Lic.No/Date:0410161682	Defer
	:01/84/050/00094/AM17/	:04/24/040/00261/AM16/	03.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 04.08.2016. NC decided to send the same to DC(MSME) for their comments in this case and deferred the case for re-listing on 01.09.2016.

	Case No.:42/5/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
22	HQ File	RLA File	Lic.No/Date:0310803060	Defer
	:01/84/050/00074/AM17/	:03/95/040/00949/AM16/	04.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

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that the reply has been received from the firm on 25.07.2016 as desired by DIPP. NC decided to defer the case for re-listing on 01.09.2016.

Case No.:8/3/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00010/AM17/	RLA File	Lic.No/Date:3410041959	Defer
	:34/24/040/00316/AM16/	10.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:7/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960	Defer
:01/84/050/00039/AM17/		10.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product. The reply is received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:11/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810137400	Defer
:01/84/050/00008/AM17/	:08/24/040/00437/AM16/	11.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm so far. NC decided to wait for their

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reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:5/3/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File:01/84/050/00007/AM17/	RLA File	Lic.No/Date:0810137423	Defer
	:08/24/040/00434/AM16/	15.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply so far. The case stands deferred for relisting on 01.09.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00036/AM17/	RLA File	Lic.No/Date:0510397999	Defer
	:05/24/040/00617/AM16/	21.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0210206564	Defer
29 :01/84/050/00037/AM17/	:02/24/040/00206/AM16/	22.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart alongwith the width of Fabric of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:1710006291	Defer
30 :01/84/050/00048/AM17/	:17/24/040/00133/AM16/	22.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

31 Case No.:43/5/84-ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:9/84- ALC3/2016	Status:Deferred

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		04.08.2016	
HQ File	RLA File	Lic.No/Date:0310803565	Defer
:01/84/050/00075/AM17/	:03/94/040/01068/AM16/	28.03.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:14/5/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved	
HQ File	RLA File	Lic.No/Date:0510398056		
:01/84/050/00046/AM17/	:05/24/040/00608/AM16/	29.03.2016		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

	S.No	Export Product	Export Quantity	Import item	Quantity allowed
32	1.	Ladies Top made out of 100% rayon solid dyed woven fabrics (GSM 85 +/-10%) , Style No. 7675005	2423 nos	100% rayon solid dyec woven fabries (GSM 85+/- 10%)	1.60 Sq. Meter / PC
	2.	Ladies Top made out of 100% Polyester printed woven fabrics (GSM 78 +/-10%, Style No. 7676668	2792 nos	100% Polyester printed woven fabrics (GSM 78 +/-10%)	1.80 Sq. Meter PC

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410161763	Defer
:01/84/050/00096/AM17/	:04/24/040/00281/AM16/	31.03.2016	Date:01.09.2016

Decision :Committee considered the case as per agenda alongwith other relevant papers and noted 33 that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage

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4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:18/5/84-ALC3/2016	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00050/AM17/	RLA File	Lic.No/Date:0510398115	Defer
	:05/24/040/00602/AM16/	01.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 25.07.2016 it has seen that the CAD is very low efficiency and justification not given by the firm. Therefore, Committee decided to ask the firm to justify the above alongwith sample of the product. The case stands deferred for re-listing on 01.09.2016.

Case No.:8/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00097/AM17/	RLA File	Lic.No/Date:0410161765	Defer
	:04/24/040/00282/AM16/	01.04.2016	Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0410161789	Defer
36::01/84/050/00095/AM17/	:04/24/040/00280/AM16/	06.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm of 28.07.2016 to furnish the CAD, Measurement and Sketch of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.:17/5/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016	Status Deferred	
31	CLOTTING CO.,	04.08.2016	Beterred	

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HQ File	RLA File	Lic.No/Date:0510398172	Defer Date
:01/84/050/00049/AM17/	:05/24/040/00011/AM17/	12.04.2016	01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

	Case No.:3/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
20	HQ File :01/84/050/00132/AM17/	RLA File :05/24/040/00010/AM17/	Lic.No/Date:0510398171 12.04.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and Measurement of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:4/7/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0410161804	Defer
39 :01/84/050/00093/AM17/	:04/24/040/00006/AM17/	15.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:33/5/84-ALC3/2016	8/5/84-ALC3/2016 Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3410042083	Defer
40::01/84/050/00065/AM17/	:34/24/040/00010/AM17/	19.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 01.09.2016.

41 Case No.:1/5/84-ALC3/2016 Party Name:SHANKAR Meet No/Date:9/84- Status:Deferred

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	PACKAGINGS LIMITED	ALC3/2016 04.08.2016	
HQ File	RLA File	Lic.No/Date:0310804041	Defer
:01/84/050/00033/AM17/	:03/95/040/00905/AM16/	20.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:35/5/84-ALC3/2016	Party Name: CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:5210041867	Defer
:01/84/050/00067/AM17/	:52/24/040/00003/AM17/	21.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.:1/3/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137775	Defer
:01/84/050/00003/AM17/	:08/24/040/00030/AM17/	27.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:2/3/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
44 HQ File	RLA File	Lic.No/Date:0810137776	Defer
:01/84/050/00004/AM17/	:08/24/040/00033/AM17/	27.04.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following

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information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:21/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398349	Defer
:01/84/050/00053/AM17/	:05/24/040/00048/AM17/	02.05.2016	Date:01.09.2016

Decision :Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the following 45 information as desired by DC(MSME) vide their U.O. No. 14024/40/2016-L AND H-DCMSME/169 dated 22.06.2016:

- 1. Sample /Sketch of export item with marking.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
- 3. Revised CAD with better efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:32/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398348	Defer
:01/84/050/00064/AM17/	:05/24/040/00047/AM17/	02.05.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the following 46 information as desired by DC(MSME) vide their U.O. No. 14024/41/2016-L AND H-DCMSME/170 dated 22.06.2016:

- 1. Sample /Sketch of export item with marking.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
- 3. Revised CAD with better efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN	Meet No/Date:9/84-	Status: Deferred
47	TECHNICAL TEXTILES	ALC3/2016	
	PRIVATE LIMITED.	04.08.2016	

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HQ File	RLA File	Lic.No/Date:5210041879	Defer
:01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to TC, Noida again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

	Case No.:40/5/84-ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
48	HQ File :01/84/050/00072/AM17/	RLA File :06/24/040/00008/AM17/	Lic.No/Date:0610038379 05.05.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been sent to the firm on 01.08.2016 to furnish the measurement chart, CAD and Sketch of the export product in this case. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:4/9/84-ALC3/2016	Party Name: SRF LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00133/AM17/	RLA File :04/24/040/00013/AM17/	Lic.No/Date:0410161921 11.05.2016	Defer Date :01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to DC (MSME) and TC, Noida for their comments. NC decided to send the application to DIPP as the matter is relates to them. The case stands deferred for relisting on 01.09.2016.

Case No.:40/9/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398509	
:01/84/050/00169/AM17/	:05/23/040/00058/AM17/	17.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:41/9/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
51	HQ File :01/84/050/00170/AM17/	RLA File :05/23/040/00059/AM17/	Lic.No/Date:0510398510 17.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File '52 :01/84/050/00034/AM17/	RLA File	Lic.No/Date:0710109837	Defer
	:07/24/040/00056/AM17/	19.05.2016	Date:01.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 01.09.2016.

Case No.:34/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398552	
:01/84/050/00163/AM17/	:05/23/040/00066/AM17/	19.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:42/9/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
200	HQ File :01/84/050/00171/AM17/	RLA File :05/23/040/00083/AM17/	Lic.No/Date:0510398596 24.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/9/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:3010103788	
:01/84/050/00134/AM17/	:30/24/040/00002/AM17/	26.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:3/5/84-ALC3/2016	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:1010059491	Defer
56:01/84/050/00035/AM17/	:10/24/040/00010/AM17/	27.05.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 01.09.2016.

	Case No.:17/9/84-ALC3/2016	Party Name:MODERN APPARELS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
57	HQ File	RLA File	Lic.No/Date:0310804996	Defer
	:01/84/050/00146/AM17/	:03/95/040/00080/AM17/	27.05.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:37/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
HQ File :01/84/050/00166/AM17/	RLA File :05/24/040/00089/AM17/	Lic.No/Date:0510398650 27.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No).:1/7/84-ALC3/2016	Party Name: TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/0	50/00090/AM17/	RLA File :52/24/040/00014/AM17/	Lic.No/Date:5210041913 30.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

60	Case No.:7/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
	HQ File :01/84/050/00136/AM17/	RLA File :05/24/040/00095/AM17/	Lic.No/Date:0510398661 30.05.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/9/84-ALC3/2016	Party Name: AYM SYNTEX LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00137/AM17/	RLA File :03/94/040/01031/AM16/	Lic.No/Date:0310805011 30.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/9/84-ALC3/2016	Party Name : MTV EXPORTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
HQ File	RLA File	Lic.No/Date:0310805119	Defer
62 :01/84/050/00145/AM17/	:03/95/040/00170/AM17/	01.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

	Case No.:20/9/84-ALC3/2016	Party Name:SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
63	HQ File	RLA File	Lic.No/Date:0910063729	Defer
	:01/84/050/00149/AM17/	:09/24/040/00750/AM16/	02.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:30/9/84-ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Approved
HQ File	RLA File	Lic.No/Date:0510398707	
:01/84/050/00159/AM17/	:05/23/040/00102/AM17/	02.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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	Case No.:24/9/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
65	HQ File 5:01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:27/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
HQ File	RLA File	Lic.No/Date:0510398719	Defer
66: 01/84/050/00156/AM17/	:05/24/040/00104/AM17/	03.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:38/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398718	Defer
67:01/84/050/00167/AM17/	:05/24/040/00103/AM17/	03.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands deferred for re-listing on 01.09.2016.

	Case No.:11/9/84-ALC3/2016	Party Name:AERO FIBRE PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
68	HQ File	RLA File	Lic.No/Date:0310805368	Defer
	:01/84/050/00140/AM17/	:03/94/040/00176/AM17/	10.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:26/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Approved
69 HQ File	RLA File	Lic.No/Date:0510398799	
:01/84/050/00155/AM17/	:05/24/040/00127/AM17/	14.06.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in

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respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File:01/84/050/00141/AM17/	RLA File	Lic.No/Date:0310805560	Defer
	:03/95/040/00212/AM17/	16.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the consumption data of export product approved by Central Excise authority in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:14/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File:01/84/050/00143/AM17/	RLA File	Lic.No/Date:0310805559	Defer
	:03/95/040/00211/AM17/	16.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the consumption data of export product approved by Central Excise authority in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:32/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File:01/84/050/00161/AM17/	RLA File :05/23/040/00134/AM17/	Lic.No/Date:0510398823 16.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:10/9/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
73	HQ File 5:01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

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	Case No.:13/9/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
7	HQ File	RLA File	Lic.No/Date:0310805629	Defer
	4 :01/84/050/00142/AM17/	:03/95/040/00229/AM17/	21.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:21/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
 HQ File :01/84/050/00150/AM17/	RLA File :05/24/040/00135/AM17/	Lic.No/Date:0510398873 22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/9/84-Al	Party PVT.	Name:SHAHI EXPORTS LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA	File	Lic.No/Date:0510398881	
:01/84/050/00152/AM	:05/24	4/040/00140/AM17/	22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398871	
:01/84/050/00165/AM17/	:05/24/040/00139/AM17/	22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

78	Case No.:31/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Approved
	HQ File	RLA File	Lic.No/Date:0510398899	

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23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4	Case No.:45/9/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
79	HQ File	RLA File	Lic.No/Date:0810138208	Defer
	:01/84/050/00174/AM17/	:08/24/040/00122/AM17/	24.06.2016	Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask to furnish the CAD, Measurement Chart, and Sketch of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:6/9/84-ALC3/2016	Party Name:BIMBAN INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File:01/84/050/00135/AM17/	RLA File :07/24/040/00094/AM17/	Lic.No/Date:0710110004 28.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/9/84-ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00144/AM17/	RLA File	Lic.No/Date:0310805741	Defer
	:03/95/040/00250/AM17/	28.06.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. The case stands deferred for re-listing on 01.09.2016.

82	Case No.:43/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
	HQ File :01/84/050/00172/AM17/	RLA File :05/24/040/00142/AM17/	Lic.No/Date:0510398921 28.06.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398965	Defer
83 :01/84/050/00151/AM17/	:05/23/040/00170/AM17/	01.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to DIPP for their comments. NC decided to send the application to DC(MSME) and TC, Noida as the matter is relates to them. The case stands deferred for re-listing on 01.09.2016.

Case No.:35/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0510398962	
:01/84/050/00164/AM17/	:05/24/040/00152/AM17/	01.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:46/9/84-ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398982	Defer
85 :01/84/050/00175/AM17/	:05/23/040/00171/AM17/	04.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

	Case No.:19/9/84-ALC3/2016	Party Name: WHITE FIELDS APPAREL,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
86	HQ File :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

87 Case No.:25/9/84-ALC3/2016 Party Name:ORIENT Meet No/Date:9/84- Status:Deferred

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	FASHION EXPORTS(INDIA) PVT.LTD.	ALC3/2016 04.08.2016	
HQ File :01/84/050/00154/AM17/	RLA File :05/24/040/00150/AM17/	Lic.No/Date:0510398993	Defer Date 01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:33/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398997	Defer Date: 01.09.2016
88 :01/84/050/00162/AM17/	:05/23/040/00181/AM17/	05.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:39/9/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510399021	
:01/84/050/00168/AM17/	:05/23/040/00176/AM17/	06.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/9/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3210077928	Defer
90 :01/84/050/00138/AM17/	:32/24/040/00011/AM17/	12.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

	Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
91	HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands defer for re-listing on 01.09.2016.

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Case No.:1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399118	Defer
92:01/84/050/00130/AM17/	:05/24/040/00173/AM17/	18.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands defer for re-listing on 01.09.2016.

Case No.:2/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510399119	Defer
3:01/84/050/00131/AM17/	:05/24/040/00174/AM17/	18.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands defer for re-listing on 01.09.2016.

Case No.:47/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510399210	Defer
94:01/84/050/00176/AM17/	:05/24/040/00185/AM17/	25.07.2016	Date:01.09.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart along with sample of the product in this case. The case stands defer for re-listing on 01.09.2016

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Case No.109	M/s. Anand Merchandising Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	

Fixation of norms for export product Sleevless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.07.2016 for fixation of norms for export product Sleevless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015 since the CLA has issued this AAA without mentioning the SION number. Accordingly, Committee decided to ask RA to furnish the report as to how the Annual Adv. Authorisation was issued without specific SION number after 01.04.2015. The case stands defer for re-listing on 01.09.2016.

Case No.110	M/s. Tulip Clothing Pvt. Ltd.	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00462/AM-09/DES-V	
RA. F.No. 05/25/039/004/AM16		

Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 030.05.2016 for re-fixation of norms in respect of Advance Authorization No.3210039804 dated 19.02.2009. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

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Case No.111	M/s. Maya Exports Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	

Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for re-listing on 01.09.2016.

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Case No.112	M/s. Ginza Industries Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 05/24/039/00311/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015 in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(99)

Case No.113	M/s. Richa & Co.	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00457/AM-16/DES-V	
RA. F.No. 05/24/039/00552/AM16		

Re-fixation of norms in respect of Advance Authorization No. 0510397535 dated 08.02.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for the following correction is required in minutes of NC in its meeting No. 5/84 dated 09.06.2016:

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- 1. Licence No. from 06510397535 dated 08.02.2016 to 0510397535 dated 08.02.2016.
- 2. Style No. from 7BF26576 to 7BF7265476

With the approval of Chairman NC-V, the above correction has already been sent to the firm on 14.07.2016. Accordingly, the committee granted the post facto approval for above correction sent to the firm on 14.07.2016 in respect of Advance Authorization No. 0510372651 dated 05.12.2013.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(100)

Case No.114	M/s. Gaurav International
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00040/AM-17/DES-V
RA. F.No. 05/23/040/00562/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0510398087 dated 31.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.06.2016 for the following correction is required in minutes of NC in its meeting No. 5/84 dated 09.06.2016.

1. The description of Import and Export

From	То
Lilen	Linen

2. Add the word "Woven" in both Import and Export Item

With the approval of Chairman NC-V, the above correction has already been sent to the firm on 14.07.2016. Accordingly, the committee granted the post facto approval for above correction sent on 14.07.2016 to the firm in respect of Advance Authorization No. 0510398087 dated 31.03.2016.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(101)

Case No.115	M/s. Chelsea Mills Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(102)

Case No.116	M/s. Modelama Exports Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/100/AM-17/DES-V
RA. F.No. 05/27/39/017/AM15	
Fixation of norms for the export produc	t "Ladies Full Sleeves Shirt" in respect of Annual Advance

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Authorization No. 0510392321 dated 08.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(103)

Case No.117	M/s. Orient Craft Ltd	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/108/AM-17/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(104)

Case No.118	M/s. Orient Craft Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/109/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(105)

Case No.119	M/s. Orient Craft Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/110/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(106)

Case No.120	M/s. Pinnacle Clothing Co.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050//044/AM-16/DES-V
RA. F.No. 05/24/040/00509/AM15	

Request for fixation of norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016 for the Export product "Ladies Dress" in respect of Adv. Authorisation No. 0510393764 dated 27.03.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested fixation of norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016 for the Export product "Ladies Dress" made

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with 100% viscose woven solid dyed fabric GSM 125+/-10%, 8267.00 Pcs and import item 100% viscose woven Solid Dyed Fabric GSM 125+/- 10%, 26453.00 Sq. Meter as their buyer cancel their order the export product "Plazoo" which was decided by NC on 24/AM16 dated 26.11.2015 against the Adv. Authorisation No. 0510393764 dated 27.03.2015. Accordingly, the committee agreed to the request of the firm and re-fix the norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016.

GSM should match in import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(107)

Case No.121	M/s. Shankar Packagings
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case on 01.09.2016.

(108)

M/s. Maya Exports Corporation
File No. 01/84/050/100/AM-15/DES-V

Re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014 which was decided by NC in its meeting No. 18/84 dated 07.08.2014. Accordingly, NC decided to defer the case on 01.09.2016.

(109)

Case No.123	M/s. Maya Exports Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) inste	ead of GSM (+/-10%)

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings. NC has also observed that the firm has intimated on 03.08.2016 that they cannot be appear before NC on 04.08.2016 as their representative had hospitalised and requested for another date. Accordingly, NC decided to defer the case on 01.09.2016.

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M/s. Vismaya International
File No. 01/84/050/351/AM-11/DES-V

Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-consider and fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014 as their case was rejected by NC on 14.04.2011. Committee also observed that the firm have submitted their reply on 03.08.2016 as desired by Technical Authority. After grown the reply given by the firm the Committee decided to ratify the norms in respect of Adv. Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress (Beaded Swing Dress)	452.000 Nos.	100% Linen Bleached Woven Fabric GSM 163 +/- 10%	1594.000 Meter
2.	Ladies Dress (Kerela Tie Dye Dress)	900.000 Nos	100% Linen Bleached Woven Fabric GSM 163 +/- 10%	2225.700 Meter

GSM should match in import and export

RA concern may take necessary action subject to compliance of other usual conditions.

(111)

Case No.125	M/s. Radnik Exports
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/047/AM-17/DES-V
RA. F.No. 05/27/039/05AM15	

Fixation of norms for the export product "Ladies Dress" made out of 100% Silk woven dyed fabric width 104 CM, GSM 43+/-10% in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. On the basis of CAD/CAM provided by the firm the Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(112)

Case No.126	M/s. CIL Textiles Pvt. Ltd.	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/11/AM-10/DES-V	
RA. F.No. 11/24/040/00028/AM10		

Re-fixation of norms in respect of Advance Authorisation No. 1110021244 dated 09.11.2009.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 28.04.2016 for correction in import quantity Sl. No.4 and delete the sentence which was mentioned below the table in NC decision dated 10.03.2016 in respect of Advance Authorisation No. 1110021244 dated 09.11.2009. Accordingly, Committee agreed the

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firm's request and re-fix the norms in respect of Adv. Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1. Stretched Canvas	1 222	20,00,000 Nos	1.	Paulownia Wood Frame	3232 Cubic Meter	3232 Cubic Meter
			2.	Titanium Dioxide	11308.5 Kgs	11308.5 Kgs
	3. Staple Pin 104000000	104000000 Pcs	104000000 Nos.			
			4.	Shrink-Wrap Film	As per packing Policy	14497.465 Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

(113)

Case No.127	M/s. Concept Clothing	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00274/AM-13/DES-V	
RA. F.No. 05/23/040/00262/AM13		

Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 09.06.2015 for re-fixation of norms in respect of Adv. Authorisation No. 0510337295 dated 16.10.2012 which was approved by NC in its meeting No. 31/84 dated 08.11.2012. The Committee also observed that the firm have furnished their reply on 04.08.2016 as desired by NC. Accordingly, NC decided to re-fix the norm in respect of Adv. Authorisation issued in this case

the details as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
1.	Kids jackets lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10%		Lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10%		1,5175 Sq. Mtr.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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AM-14/DES-V

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm 28.07.2016 to furnish the CAD, Measurement and Sketch. Reply is not received from the firm so far. NC decided to defer the case for re-listing on 01.09.2016.

(115)

M/s. Shankar Packagings
File No. 01/84/050/00144/AM-16/DES-V

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 01.09.2016.

(116)

Case No.130	M/s. Shankar Packagings	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00147/AM-16/DES-V	
RA. F.No. 03/95/040/00174/AM16		

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 01.09.2016.

(117)

M/s. Uniray Medical LLP
File No.01/84/050/00394AM-15/DES-V

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 01.09.2016.

(118)

Case No.132	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
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Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015. NC decided to defer the case for re—listing on 01.09.2016.

(119)

Case No.133	M/s. Jiva Designs Pvt. Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/171/20/AM-17/DES-V
RA. F.No. 05/23/039/007/AM15	
Fixation of norms in respect of Annu	ual Advance Authorization No. 0510392813 dated 14.01.2015

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.04.2016 for fixation of norms in respect of Annual Adv Authorisation in this case and application has been referred to DC(MSME) and TC, Noida on 04.05.2016 for their comments. NC decided to defer the case for re-listing on 01.09.2016.

(120)

Case No.134	M/s. G.R.Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00151/AM-12/DES-V
RA. F.No. 06/24/040/00017/AM12	
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Fixation of norms in respect of Advance Authorisation No. 0610022770 dated 07.07.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.02.2016 for fixation of norms in respect of Adv. Authorisation No. 0610022770 dated 07.07.2011. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage for import item Sl. No. 1, 2, 3 as applied for and item No. 4 the wastage allowed 01% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions

(121)

Case No.135	M/s. Richa Global Exports P. Ltd.	
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00197/AM-16/DES-V	
RA. F.No. 05/24/040/00261/AM16		

Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. NC decided to send copy to DC(MSME) for examination and comments. The case is stands defer for re-listing on 01.09.2016.

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